

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 3713
ANSWERED ON TUESDAY, THE 5th APRIL, 2022**

**COMPLICATIONS ARISING OUT OF MULTIPLE AMENDMENTS IN THE
COMPANIES ACT, 2013**

3713. SHRI JAWHAR SIRCAR:

Will the Minister of CORPORATE AFFAIRS
be pleased to state:

- (a) whether Government is aware that the numerous amendments that have recast various provisions of the Companies Act, 2013 have given rise to difficulties that are confounded by interpretation and clarifications;
- (b) whether Government feels it necessary to reboot and replace the Act with a more thorough, updated regime; and
- (c) whether Government will issue clarifications in the form of a comprehensive framework like the consolidated FDI policy under Section 470 of the Act?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF
STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE
(INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF
STATE IN THE MINISTRY OF CORPORATE AFFAIRS**

[RAO INDERJIT SINGH]

(a) to (c):- The Companies Act, 2013 (CA-13) is the principal legislation for regulation of companies in India. The CA-13 contains general and comprehensive provisions with regard to all aspects of corporate functioning viz. registration/incorporation of companies, raising and maintenance of capital, decision making by Board/shareholders, maintenance of books of accounts and their audit, corporate restructuring including through merger/amalgamations and winding up of companies. Pursuant to inputs received from various stakeholders, changing economic and legal requirements and for promoting ease of doing business and decriminalising procedural/minor technical offences, the said Act has been amended by this Ministry in the years 2015, 2017, 2019 and 2020. Since, the Companies Act needs to cater to ever changing legal and economic environment, changes in the Act have been made from time to time, as required. There is no proposal at present to revise the Companies Act, 2013 comprehensively.
